


**ADMINISTRATIVE ORDER NO. 18 OF 2020**  
**DATED: 23 MARCH, 2020**

The Uttarakhand Hon'ble High Court vide order No. Memo/ UHC/Admin.B/2020 dated 22<sup>nd</sup> March, 2020, with a view to prevent further spread of the corona virus and to promote social distancing and to prevent crowding in the court premises, the directions are issued as under:

- (A) Only **urgent matters** shall be taken up for hearing. Urgent matters shall include Bail, Remand, Injunctions and any other matter, based on an intervening event, **duly supported by an urgency application filed by the Advocate, specifically stating that it is not a case which can wait till 15.04.2020.**
- (B) Dates of the cases of the courts shall be fixed daily on the direction of the Presiding Officer of the Court concerned.
- (C) Daily cases fixed in each court, shall be uploaded in CIS software showing next date.
- (D) The Advocates shall not gather in group of more than five.
- (E) The urgency application, if any, filed shall be entertained at 12.00 a.m. in the court concerned and shall be heard on the same date at 1.00 p.m. daily by the Presiding Officer concerned.
- (F) It is also requested and suggested that all the advocates, litigants and other stake holders shall strictly follow the order No.Memo/ UHC/ Admin.B/2020 dated 22<sup>nd</sup> March, 2020 of the Hon'ble High Court and the Government Order No.UKHFWS/PS/MBNHM/2019-20/217 dated 22.03.2020.

Inform all the courts as well as all Bar Associations of the District Tehri Garhwal.

  
**(Kumkum Rani)**  
District Judge,  
Tehri Garhwal.